

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12259/2023

(Arising out of impugned final judgment and order dated 25-04-2023 in SAD No. 399/2022 passed by the High Court Of Judicature At Allahabad)

CHANDER SEN & ORS.

Petitioner(s)

VERSUS

THE CHAIRMAN, NATIONAL INSTITUTE OF OPEN SCHOOLING Respondent(s)

(FOR ADMISSION and I.R. and IA No.116511/2023-EXEMPTION FROM FILING O.T.)

Date : 21-08-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Varinder Kumar Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for the petitioners seeking adjournment due to personal difficulty.

Adjourned for three weeks.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER